

THE STATE OF NAGALAND (AMENDMENT) ACT, 1981

No. 35 OF 1981

[18th September, 1981.]

An Act further to amend the State of Nagaland Act, 1962.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the State of Nagaland (Amendment) Act, 1981. Short title and commencement.

(2) It shall be deemed to have come into force on the 26th day of July, 1981.

27 of 1962.

2. In the State of Nagaland Act, 1962 (hereinafter referred to as the principal Act), after section 22, the following section shall be inserted, namely:— Insertion of new section 22A.

“22A. The allowances and privileges of the Governor of Nagaland shall, until provision in that behalf is made by Parliament by law under clause (3) of article 158, be such as the President may, by order, determine.” Allowances and privileges of Governor of Nagaland.

3. In section 32 of the principal Act, in sub-section (2), for the words “in which it is so laid”, the words “immediately following the session” shall be substituted. Amendment of section 32.

11 of 1981.

4. (1) The State of Nagaland (Amendment) Ordinance, 1981, is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.